

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.2007/2002

New Delhi this the 6th day of August, 2002.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

Ex.HC(AWO),Bal Mukund Meena
No.1145/Comm.
S/o Shri Parama Nand Meena
C/o Smt.Santosh, H.No.RZ 196,
Gali No.6
Madhu Vihar, Pappan Kalan
New Delhi.

... Applicant

(By Advocate Shri U.Srivastava)

-versus-

Govt. of NCT of Delhi, through

1. The Chief Secretary
Govt.of N.C.T.Delhi,
5, Sham Nath Marg
New Delhi.

2. The Commissioner of Police
Police Head Quarters
I.P.Estate
New Delhi.

3. The Add.Commissioner of Police
Police Control Room & Communication
Delhi. ... Respondents

O R D E R (ORAL)

S.A.T.Rizvi:-

Against the order of dismissal from service passed by the disciplinary authority on 9.10.2001 (Annexure A/1), the applicant had filed a departmental appeal on 6.11.2001 (Annexure A/9). Thereafter the applicant has reminded the appellate authority in the matter. The aforesaid appeal is yet to be disposed of. In the circumstances, the

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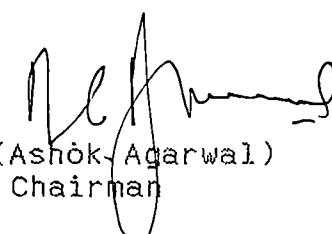
learned counsel appearing on behalf of the applicant seeks a direction to the appellate authority to dispose of the aforesaid appeal expeditiously.

2. Having regard to the submission made by the learned counsel, we feel inclined to dispose of the present OA at this very stage even without issuing notices with a direction to the appellate authority (respondent No.3 herein) to consider the aforesaid appeal and dispose it of by passing a reasoned and a speaking order expeditiously and in any event within a period of two months from the date of receipt of a copy of this order. At the time of the disposal of the aforesaid appeal, the appellate authority will ^{have} ~~not~~ regard to the contents of the present OA also. We direct accordingly.

3. Present OA is disposed of in the aforesated terms.



(S.A.T.Rizvi)
Member (A)



(Ashok Agarwal)
Chairman

/sns/